

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3479  
ANSWERED ON:19.03.2013  
ONLINE MARKETING  
Jardosh Smt. Darshana Vikram

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether several cases of cheating/ fraud by online marketing companies have been reported in the recent past;
- (b) if so, the details thereof indicating the number of such cases reported during the last three years;
- (c) whether any mechanism is in place to check such cases; and
- (d) if so, the details thereof and if not, the steps taken to put such a mechanism in place in consultation with other stakeholders including the Ministry of Communications and Information Technology?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (d) : As per available information, eight complaints were received against companies registered under the Companies Act, 1956 and one complaint against a Limited Liability Partnership (LLP) registered under the Limited Liability Act, 2008 alleging on-line marketing and cheating. Complaints have been received in respect of the following:-

- a) M/s Speakasia Pte Ltd (unregistered company);
- b) M/s Wealth Line Promoters Pvt Ltd;
- c) M/s Unipay2U Marketing Pvt Ltd;
- d) M/s G-Link Revenue E-Com Pvt Ltd;
- e) M/s Tulsiyat Tek Pvt Ltd;
- f) M/s Unigateway 2U Trading Pvt Ltd;
- g) M/s Vega Zeal Marketing Pvt Ltd;
- h) M/s TVI Express Holiday Pvt Ltd; and
- i) M/s Seamless Outsourcing LLP.

Violations of provisions of the Companies Act, 1956, entail penal action in the nature of fines or imprisonment, or both.?